

OFFICE OF DISTRICT AND SESSIONS JUDGE MEWAT

In view of the directions of Hon'ble High Court in order dated 29.04.2020 conveyed vide No. 13/Spl./RG/Misc. Dated 29.04.2020 and considering the prevailing situation due to outbreak of Novel Coronavirus (Covid-19), as the courts are functioning restrictively, following Superior Judicial Officers at Nuh are hereby deputed to attend the urgent matters with effect from 1.12.2020 to 24.12.2020:

Sr. No.	Name of Judicial Officer	Period of Duty
1.	Sh. Sandeep Garg, D&SJ	1.12.2020, 3.12.2020, 8.12.2020, 10.12.2020, 15.12.2020, 17.12.2020, 22.12.2020 & 24.12.2020
2.	Sh. Prashant Rana, AD&SJ	2.12.2020, 4.12.2020, 7.12.2020, 9.12.2020, 11.12.2020, 14.12.2020, 16.12.2020, 18.12.2020, 21.12.2020 & 23.12.2020
3.	Ms. Rajni Yadav, AD&SJ	
4.	Sh. Mohit Aggarwal, AD&SJ	
5.	Sh. R K Jain, AD&SJ Principal Judge (Family Court)	At Distt. Headquarters Nuh 4.12.2020, 7.12.2020, 11.12.2020, 14.12.2020, 18.12.2020 & 21.12.2020 At Ferozpur Jhirka 2.12.2020, 9.12.2020, 16.12.2020 & 23.12.2020 (on each Wednesday as per order No. 2740-2744/O.2/F.12 dated 6.9.2019)

All the matters filed in the Sessions Courts/Appellate Courts shall be put up before the undersigned for assignment purpose on each working day. In case of undersigned being unavailable, the matters shall be assigned by AD&SJ-I. The matter so assigned to an officer shall be taken up by the said officer, on that very day. However, in case the said officer to whom the matter has been assigned is working from home on the date of assignment, the matter shall be dealt with by the senior-most AD&SJ on duty on the said dates, for the first date of issuance of notice etc. Thereafter it shall be dealt with as per law by the officer, to whom the file has been assigned. All urgent matters e.g. bails, injunction applications/appeals or applications seeking interim stay shall be decided/disposed of by the said officer only, to whom the matter has been assigned. Such urgent matters shall be dealt with and adjourned/fixd, by the said officer (to whom the matter has been assigned) as per his convenience and workload, to the day on which he/she is to perform duty in the court as per this roster.

Following Magistrates/Civil Judges at Distt. HQ Nuh are hereby deputed to attend the urgent matters with effect from 1.12.2020 to 24.12.2020:

Sr. No.	Name of Judicial Officer	Period of Duty
1.	Sh. Vishal, ACJM	2.12.2020, 4.12.2020, 7.12.2020, 9.12.2020, 11.12.2020, 13.12.2020 , 15.12.2020, 17.12.2020, 21.12.2020 & 23.12.2020
2.	Sh. Vineet Sapra, CJM	1.12.2020, 3.12.2020, 5.12.2020 , 8.12.2020, 10.12.2020, 14.12.2020, 16.12.2020, 18.12.2020, 22.12.2020 & 24.12.2020
3.	Ms. Lalita Patwardhan, ACJSD	2.12.2020, 4.12.2020, 7.12.2020, 9.12.2020, 11.12.2020, 12.12.2020 , 15.12.2020, 17.12.2020, 19.12.2020 , 21.12.2020 & 23.12.2020
4.	Ms. Renu Solkhe, JMIC	1.12.2020, 3.12.2020, 6.12.2020 , 8.12.2020, 10.12.2020, 14.12.2020, 16.12.2020, 18.12.2020, 20.12.2020 , 22.12.2020 & 24.12.2020
5.	Sh. Mohit, CJ(JD)/JM	1.12.2020, 2.12.2020, 3.12.2020, 7.12.2020, 8.12.2020, 9.12.2020, 10.12.2020, 14.12.2020, 15.12.2020, 16.12.2020, 17.12.2020, 21.12.2020, 22.12.2020, 23.12.2020 & 24.12.2020

Following Magistrates/Civil Judges at Sub-Division Ferozepur Jhirka are hereby deputed to attend the urgent matters with effect from 1.12.2020 to 24.12.2020:

Sr. No.	Name of Judicial Officer	Period of Duty
1.	Sh. Praveen, SDJM	1.12.2020, 2.12.2020, 3.12.2020, 4.12.2020, 7.12.2020, 9.12.2020, 11.12.2020, 12.12.2020 , 14.12.2020, 16.12.2020, 17.12.2020, 21.12.2020, 23.12.2020 & 24.12.2020
2.	Sh. Gaurav Khatana, JMIC	1.12.2020, 2.12.2020, 3.12.2020, 5.12.2020 , 7.12.2020, 8.12.2020, 10.12.2020, 13.12.2020 , 15.12.2020, 16.12.2020, 18.12.2020, 21.12.2020, 22.12.2020 & 24.12.2020
3.	Sh. Rajvinder Singh, JMIC	4.12.2020, 6.12.2020 , 8.12.2020, 9.12.2020, 10.12.2020, 11.12.2020, 14.12.2020, 15.12.2020, 17.12.2020, 18.12.2020, 19.12.2020 , 20.12.2020 , 22.12.2020 & 23.12.2020

All the Civil matters instituted shall be put up before the CJSD at Headquarters and before ACJSD at the Sub-Division for assignment on each working day. In case of unavailability of the CJSD/ACJSD the matter shall be assigned by the next senior most Civil Judge doing duty on that day. The matters so assigned to a Civil Judge shall be dealt with by the said Civil Judges thereafter. However in case the officer to whom the matter has been assigned is working from home on the date of assignment, the matter shall be dealt with by the senior of the two officers on duty, for the first date of issuance of notice etc. Thereafter it shall be dealt with as per law by the officer to whom the file has been assigned. The urgent Civil matters e.g. injunction applications shall be decided/disposed of by the said Civil Judge to whom the matter has been so assigned. Such urgent matters shall be dealt with and adjourned/fixd, by the said officer (to whom the matter has been assigned) as per his convenience and workload, to the day on which he is to perform duty in the court as per this roster.

All the criminal matters at the Headquarters shall be presented to/filed directly before the Area (Illaqa) Magistrates concerned, as mentioned below, on the days of their duty in court as mentioned:

Name of Officer	Police Stations
Sh. Vishal, ACJM	PS City Tauru & PS Sadar Tauru
Sh. Vineet Sapra, CJM	PS City Nuh & PS Sadar Nuh
Ms. Lalita Patwardhan, ACJSD	PS Rozka Meo & PS WPS
Ms. Renu Solkhe, JMIC	PP Jaisinghpur & PP Akera

The day on which the ACJM is working from home, the work of his Police Stations shall be looked after by the CJM and vice versa. Similarly, the days on which Ms. Lalita Patwardhan, JMIC is working from home, work pertaining to her Police Stations/Police Post shall be looked after by Ms. Renu, JMIC and vice versa for the first date of production of accused, for urgent Criminal miscellaneous matters and for filing of challans etc.

All the criminal matters at the Sub-Division shall be presented/filed directly before the Area (Illaqa) Magistrates concerned, as mentioned below, on the days of their duty in court as mentioned:

Name of Officer	Police Stations
Sh. Praveen SDJM	PS Ferozepur Jhirka
Sh. Gaurav Khatana JMIC	PS Pinangwan, PS Punhana & PS Bichhor
Sh., Rajwinder, JMIC	PS Nagina

The day on which the officer at the Sub-Division is working from home, the work of his Police Stations shall be looked after by the senior most Magistrate available on duty that day.

On 05.12.2020, 6.12.2020, 12.12.2020, 13.12.2020, 19.12.2020, 20.12.2020, the work pertaining to the Police stations falling under all other Area Magistrates at Nuh as well as Sub Division Ferozepur Jhirka, shall be dealt with by the officer on Duty on these days, at Nuh and Ferozepur Jhirka, respectively.

The Criminal matters shall be instituted before the Magistrates as per their Area Jurisdiction as mentioned in this order. In case, the Area Magistrate is not available on the day when the matter is instituted the same shall be taken up by the Senior Most Magistrate on duty for the first date of production of accused, for urgent Criminal miscellaneous matters and for filing of challans etc.

The Magistrates shall endeavour to effectively decide the urgent matters pertaining to their police stations, during the period of their duty.

Note:

1. The cases already fixed in the Courts during the period from 01.12.2020 to 24.12.2020 shall be adjourned by the Courts on daily basis. The next date of hearing of such cases would be uploaded in CIS by the Courts concerned.
2. During the above said period the officers as well as supporting staff, not on duty, will work from home; shall not leave the station and will also make themselves available immediately as and when their services are required.
3. At least one official from each Court (to be deputed by the Presiding Officer) shall attend the duty to put up urgent matters before the Duty Judges and for other day to day official work. However, the Presiding Officers may depute the officials to attend duties as per convenience, on the days, on which they shall be performing duties as per above roster, considering the fact that order dated 30.03.2020 of Hon'ble High Court in CRM-M-11952 of 2020 is to be complied in letter and spirit.
4. All the Judicial Officers shall ensure compliance of Hon'ble High Court's guidelines regarding uploading of Judgments and Orders (including Zimni Orders), received vide Hon'ble High Court's e-mail dated 30.04.2020 and circulated by this office to the Judicial Officers of this Sessions Division through e-mail as well as RD No.2136 dated 01.05.2020, in letter and spirit.
5. In case any Civil Judge/Magistrate on duty is unable to perform duty during the above said period, he/she would obtain consent of other Judicial officer to perform the duty in his/her place and send the intimation thereof to the undersigned.
6. A copy of this order be uploaded on the website of this office for general information of the Advocates as well as litigants. All concerned to note and comply.


District and Sessions Judge,
Mewat

Endorsement No. 2760/0.2 Dated: 30-11-2020

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Punjab and Haryana, Chandigarh.
2. All the Judicial Officers posted in Mewat Sessions Division.

3. The Superintendent of Police, Nuh.
4. The District Attorney, Nuh.
5. The Presidents, Bar Association, Nuh and Ferozpur-Jhirka.
6. The Superintendent, District Jail, Bhondsi (Gurugram).


District and Sessions Judge
Mewat